# APPELLATE TRIBUNAL FOR ELECTRICITY

Core-4, 7<sup>th</sup> Floor, SCOPE Complex, Lodhi Road, New Delhi -110003

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Dated: 12.04.2020

#### **NOTIFICATION**

Due to prevailing medical exigency (COVID-19) and in continuation of our earlier Notification dated 25.03.2020 and Circular dated 10.04.2020, the matters listed before the Hon'ble Benches and Registrar Court upto14<sup>th</sup> APRIL, 2020 shall be adjourned by the following manner:

## **Regular Matters:**

| S.No. | Date already fixed       | Next date of hearing |
|-------|--------------------------|----------------------|
| 1.    | 13.04.2020               | 01.07.2020           |
| 2.    | 14.04.2020 being holiday | 02.07.2020           |

#### **Part-heard Matters:**

| S.No. | Date already fixed       | Next date of hearing |
|-------|--------------------------|----------------------|
| 1.    | 13.04.2020               | 01.05.2020           |
| 2.    | 14.04.2020 being holiday | 04.05.2020           |

The Hon'ble Benches shall take up only extremely urgent matters as are mentioned.

This notification issues with the approval of the competent authority of APTEL.

BY ORDER

Sd/-**REGISTRAR** 

## Copy To:

- 1. PPS to Hon'ble Chairperson, APTEL, New Delhi
- 2. PPS to Hon'ble Members, APTEL, New Delhi
- 3. Energy Bar Association, APTEL, New Delhi
- 4. Notice Board/ Website.